

ITEM NO.29

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 14676/2023

(Arising out of impugned final judgment and order dated 26-07-2023 in CRMWP No. 11522/2023 passed by the High Court of Judicature at Allahabad)

MUJAMMIL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.233801/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.233800/2023-EXEMPTION FROM FILING O.T.)

Date : 20-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Krishnam Mishra, AOR
Mr. Param Kumar Mishra, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Issue notice, returnable in the month of February 2024.

Notice will be served by all modes, including *dasti*.

Our attention is drawn to the order of this Court dated 07.07.2023, titled, "*Prakash Chandra Tripathi Alias Panda Maharaj v. State of Uttar Pradesh and Ors.*" in SLP (CrI.) No. 7817-7818/2023.

Till the next date of hearing, the petitioner - Mujammil, subject to his joining and cooperating with the investigation, shall not be arrested in connection with First Information Report No. 214, dated 10.06.2023, registered at Police Station Jalesar, District Etah, Uttar Pradesh, for the offences punishable under Sections 2 and 3 of the Uttar Pradesh Gangsters and Anti-Social Activities (Prevention) Act, 1986.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR